

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-3838/2018
MA-4294/2018**

New Delhi, this the 10th day of October, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Sh. Harinder Singh S/o Sh. Satbir Singh
Aged about 50 years,
Group 'D' Daily Wages Cleaner
R/o R/o Lamba Mohalla Shahibad, Mohammadur,
South West, Delhi-110061.

2. Sh. Shiv Kumar Rana S/o Amar Bahadur Rana
Aged about 57 years,
'D' Daily Wages Cleaner,
R/o H.No. 60/A, Aali Vihar
Sarita Vihar South Delhi-110076.

3. Sh. Satyandra Kumar S/o Sh.Dhan Singh,
Aged about 54 yrs,
Group 'D' Daily Wages Cleaner,
R/o 82P-Ext Hastsal,
D. K. Mohan Garden S.O West Delhi-110059.

4. Sh. Dalbir Singh S/o Sh. Sardar Singh,
Aged about 52years,
Group 'D' Daily Wages Cleaner, R/o Gubhana (70),
Gobhana, Jhajjar, Haryana-124507.

5. Sh. Sheotaj Singh S/o Sh. Matadin,
Aged about 52 years,
Group 'D' Daily Wages Cleaner,
R/o Phaladpura(KharkhariBhima)
P.O. Bharawas, Rewari, Haryana-123401.Applicants

(Through Sh. Ranjit Singh)

Versus

Ministry of Communication & IT

1. The Secretary
Ministry of Communication & IT

Department of Posts
Dak Bhawan, Sansad Marge,
New Delhi-110001

2. Senior Manager
Department of Posts
Mail Motor Services
Naraina, New Delhi-110028). ... Respondents
(through Sh. Leelawati Suman)

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

Heard learned counsel for the applicants and Sh. Leelawati Suman, learned counsel for the respondents on receipt of advance notice.

MA No. 4294/2018 filed for joining together is allowed.

OA No. 3838/2018

The applicants filed the OA seeking the following reliefs:-

“(i) To quash the impugned orders dated 21.04.2018 passed by the respondent No.2 ;
(ii) Issue an appropriate order or directions to the respondents in favour of applicants with consequential benefits and against the respondents in the interest of justice ;
(iii) May Pass such other order orders or direction(s) as this Hon'ble Tribunal may deem fit and proper in the fact and circumstances of the case.”

2. It is submitted that the applicants' made Annexure A/8 representation dated 11.06.2018 against the impugned order. However, no orders have been passed thereon till date.

3. In the circumstances, this OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the Annexure A/8 representation dated 11.06.2018 of the applicants by passing an appropriate reasoned and speaking order within sixty days from the

date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/